

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**(IB)-916(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP  
Vs.  
Kapil Aggarwal

.... Petitioner/Applicant  
.... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Devgan with Mr. Manohar Lal Vij, RP  
For the Respondent : Mr. Aditya Dewan, Mr. Parth Tiwari, Advs.

**ORDER**

(IB)-912(PB)/2022, (IB)-913(PB)/2022, (IB)-915(PB)/2022, (IB)-916(PB)/2022, (IB)-917(PB)/2022, (IB)-918(PB)/2022, (IB)-919(PB)/2022, (IB)-920(PB)/2022, (IB)-921(PB)/2022, (IB)-922(PB)/2022, (IB)-923(PB)/2022, (IB)-925(PB)/2022 are the applications, which arise out of the same financial facility/transaction, as all the respondents / Personal Guarantor qua the same Principal Borrower, thus the applications may be taken up for admission together.

Nevertheless, today Ld. Counsel Mr. Abhishek Devgan appearing for the RP requested an adjournment.

Ld. Counsel Mr. Aditya Dewan for the Personal Guarantor also submitted that though he has filed his reply to the applications, but the same is not reflected in the DMS/Case Information System of this Tribunal.

As prayed by the counsels for the parties jointly, particularly the counsel for RP qua Canara Bank, the hearing in the matter is deferred **to 29.04.2024.**

**Sd/-**  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**